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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.87 OF 2004
IN
O.A. No.3263 OF 2002

New Delhi, this the 28th day of July, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri Sadanand Sharma
S/o Sh. Trilok Chand Sharma,
r/o H-24, Vill. Dabri, P/o Palam,
New Delhi-110 043.Applicant
(Shri Keshav Kaushik, Advocate)

Versus

1. Sh.Ajay Prasad,
Secretary,
Ministry of Defence,
Government of India, South Block, New Delhi.
2. Lt. Gen. B.G. Pathankar,
The Quarter Master General, PVSM,
AVSM, VSM, Army H.Q.,
Sena Bhawan, South Block,
New Delhi-110011.
3. Maj. Gen. Thomas Methu,
GoC, H.Q., Delhi Area and Chairman,
Station Canteen, Delhi Cantt.
4. Brig. H.R. Sharma,
Chairman Managing Committee,
Army Head Quarters Canteen,
OL-II, DTE. IIIrd Floor,
A Wing, Sena Bhawan, New Delhi-110011.
5. Col. K. Sampat,
The Executive Director,
Head Quarters, Delhi Area,
Station Canteen, 25 - The Mail,
Delhi Cantt. 10.
6. Maj. N.Bhel (DQNG),
Canteen Officer, Station Canteen,
Delhi Cantt.

.....Respondents
(Shri Pavan Kumar, Advocate accompanied with
Lt. Col. Raj Singh (Retd.) Manager
Taurus Station Canteen, Delhi Canteen)

ORDER (ORAL)

SHRI V.K. MAJOTRA, VICE CHAIRMAN (A):

Learned counsel of the respondents have filed
a copy of respondents' Memorandum dated 9.7.2004
whereby the applicant has been reinstated in service

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with immediate effect. Thereupon, the applicant is stated to have re-joined the duties w.e.f.13.7.2004, a copy of applicant's joining report has also been filed by the respondents.

2. Vide order dated 14.5.2004 in WP(C) No.7461/2004, the Hon'ble High Court of Delhi had directed the respondents to comply with Tribunal's directions within a period of two months. By allowing the applicant to join on duties, respondents have partially complied with the directions of this Court. They have now to accord to the applicant the consequential benefit of 50% of back wages. In this behalf, learned counsel of the respondents on instructions stated that respondents shall be paying these wages to the applicant within a period of four months now.

3. In the back drop of this assurance, this CP is disposed of. Notice issued to the respondents are discharged. However, the applicant shall have liberty to revive the CP, in case respondents do not pay consequential benefits as assured today.

S. Raju
(SHANKER RAJU)
MEMBER (J)

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V.K. Majotra
(V.K. MAJOTRA)
VICE CHAIRMAN (A)

28.7.04